

15(4) and 16(4) of article 335 of the Constitution;

(b) whether Dhangar happens to be a sub-caste of Pal, Baghel, Chandel, Gaderia, Kurba and Rabari, etc.;

(c) if so, whether Government is aware that a Scheduled Caste certificate is not being issued to Pal, Baghel, Chandel, Gaderia castes in Uttar Pradesh; and

(d) the reaction of Government thereto and the action to be taken by Government to issue Scheduled Caste certificates to these castes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Scheduled Castes are notified under Article 341 and not under Articles 330, 332, 15(4), 16(4) and 335 of the Constitution of India. Dhangar caste appears at Sl. No. 27 of the Part XVIII-Uttar Pradesh of the Schedule to the Constitution (Scheduled Castes) Order, 1950 as amended to date.

(b) As per survey conducted by Anthropological Survey of India and published in the People of India-Volume-II-the Scheduled Castes, Dhangar is not a sub caste of Pal, Baghel, Chandel, Gaderia, Kurba and Rabari Community.

(c) and (d) Do not arise.

#### **Rules for banning consumption of liquor across the country**

2902. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is considering to ban consumption of liquor across the country by framing rules under the Union List or Concurrent List enumerated in the Constitution of India; and

(b) if so, what steps have been taken so far by Government in this regard, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) There is no such proposal under consideration in the Ministry.

(b) As per entry No. 8 of the List-II State List of the Seventh Schedule of the Indian Constitution, the production, manufacture, possession, transport, purchase and sale of intoxicating liquors is a State subject.